

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00869/2017

Dated Wednesday the 14th day of November Two Thousand Eighteen

PRESENT

**HON'BLE MR. P. MADHAVAN, Member (J)
&
HON'BLE MR. T. JACOB, Member (A)**

R.Devi Rajalakshmi, Wife of Vinayagamoorthi,
Hindu, aged 38 years, working as Deputy
Commercial Tax Officer, Commercial Tax
Department, Puducherry.Applicant

By Advocate M/s. V. Ajayakumar

Vs

1.Union of India rep by the
Goverrnment of Puducherry,
through the Secretary to Government for (Finance),
Chief Secretariat,
Puducherry.

2.The Secretary,
Union Public Service Commission,
Dholpur House,
Shahjahan Road,
New Delhi110069.Respondents

By Advocates Mr. R. Syed Mustafa (R1)
Dr. M. Devendran (R2)

ORAL ORDER**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

The applicant has filed this OA seeking the following relief:

"To call for the records of the second respondent with No. F1/200(24)/2016-R-IV dated 28.04.2017 and to quash the same and consequently to permit the applicant to participate in the selection process for the post of Commercial Tax Officer and to appoint the applicant as Commercial Tax Officer and to pass such other or further orders in the interest of justice and thus render justice."

2. When the matter is taken up for hearing, it is submitted that the applicant had participated in the interview as per the interim order of this Tribunal dt. 15.06.2017. However, since the applicant was not successful, she was not selected. Accordingly, learned counsel for the 1st respondent submits that the relief sought in the OA has now become infructuous.

3. In view of the above submission, OA is dismissed as infructuous.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

14.11.2018

SKSI